

(b) Yes, Sir. National Commission for Protection of Child Rights (NCPCR) has been directed by the Hon'ble Supreme Court of India *vide* its order dated 5th May, 2017 in the matter of Writ (Crl.) No. 102 of 2007 Exploitation of Children in Orphanages in State of Tamil Nadu vs. UOI and Ors. to conduct social audit of CCIs across the country. NCPCR has informed that conducting of social audit, this exercise has been initiated by NCPCR.

(c) The Ministry of Women and Child Development has issued advisories from time to time to States/UTs to register all Government and Non-Governmental Organization run CCIs under Sub-section (1) of Section (41) of JJ Act by 31st December, 2017. Recently one letter was sent to all the State/UTs and it was mentioned in the said letter that States/UTs which have reported to have certain un-registered institutions hosting Children in need of Care and protection (CNCP), and are not willing to register themselves under the JJ Act or have not been found fit to be a CCI by the State/UT, immediate steps should be taken for suitable rehabilitation of these children. The States/UTs have been advised to initiate steps to close down those Institutions which have declined to register.

Statement

Details of Un-registered Child Care Institutions in the country

Sl.No.	State/UT	No. of Un-registered CCIs
1.	Andhra Pradesh	49
2.	Assam	04
3.	Odisha	03
4.	Meghalaya	8
5.	Kerala*	709
6.	Tamil Nadu#	04
TOTAL		777

* Kerala has not provided information on unregistered CCIs. However, they have reported that there are 1189 orphanages under the control of Orphanages Control Board.

Tamil Nadu has reported that 4 CCI's cases are pending in High Court.

One Stop Centres

1597. SHRI SANJAY SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state

(a) the details regarding the number of One-Stop-Centres (OSCs) currently operational in the country, State-wise;

(b) the details regarding the facilities and resources provided to these OSCs, Statewise; and

(c) the budgetary allocations made towards OSCs, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) The Ministry is implementing scheme for setting up One Stop Centre since 1st April 2015 to support women affected by violence. The scheme aims to facilitate access to an integrated range of services including medical aid, police assistance, legal aid/case management, psycho-social counselling, temporary support services to women affected by violence. So far, 170 One Stop Centres have become operational. The State-wise details of OSC approved and fund sanctioned during 2015-16, 2016-17 and current year are given in the Statement [Refer to Statement Appended to the Answer to USQ No 1590 (Part b and c)].

National Children's Tribunal

1598. SHRI ANIL DESAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether child rights activists are demanding from Government to set up National Children's Tribunal for a time- bound disposal of cases of crimes against kids;

(b) if so, Government's response in this regard;

(c) whether the pendency of such cases is almost 90 to 95 per cent in most States; and

(d) what steps Government is taking to set up the Tribunal to enable children's aspirations to grow and to challenge the social taboos they face?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) No such demand has been received in the Ministry.

(b) to (d) In view of (a) above, question does not arise.

Schemes for welfare of poor women

1599. SHRIMATI RAJANI PATIL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether schemes are being run by Government for the welfare, empowerment, education and providing employment to poor women; and